श्री रामेश्वर सिंह: (उत्तर प्रदेश): मेरा व्यवस्था का प्रश्न है। कल हम लोगों ने ग्रतले का सवाल उठाया था कि उस पर बहस हो . . . (व्यवधान)

Calling Attention

श्री उपसभापति : वह तो खत्म हो गया। उस पर नहीं श्रौर कुछ कहिये। वह बहस खत्म हो गयी। उस पर बहस की जरूरत नहीं है। ग्राप बैठिये। (व्यवधान)

भी रामेश्वर सिंह :लोक सभा में स्टेंट-मेंट दिया है ... (व्यवधान)

श्री शिव चन्द्र झा : (बिहार) यहां भी कम से कम स्टेंटमेंट दें।

श्री उपसमापति : पहले इनका सनिये। He is on a point of order.

श्री रामेश्वर सिंह : कुपा करके हमको बताइये कि उस पर भ्राप क्या कर रहे हैं?

श्री उपसनापति : ग्राप बैठ जाड्ये, आपने कह दिया है।

भी शिव चन्द्र झा : मेरा पाइंट ग्राफ ग्राडंर है . . . (व्यवधान)

REFERENCE TO THE LAW AND OR-DER SITUATION IN KARNATAKA

IBRAHIM В. (Karnataka): Yesterday I made a Special Mention on the situation in Karnataka. I mentioned that firing took place and nearly ten people have died. Even yesterday the same thing happened again and several people have died, especially minority community people. I request the Central Government to come to the rescue of the minorities in our State and to make a statement on the subject because we do not have security in our state.

श्रो शिव चान्द्र झा (बिहार) : मेरा कहना है कि लोकसभा में गह मंत्री जी ने स्टेटमेंट भी दिया है एंटी करणान एकट को अमेंड करने वाली बात को ले करके। इसीलिये आप कम से कम इनका वनतव्य यहां करवा दें ... (व्यवधान)

Public Importance

Matter of Urgent

SHRI H. HANUMANTHAPPA (Karnataka): Sir, I support my colleague, Mr. Ibrahim. The people there have lost confidence in the local police there. Everyday they are killing people. Therefore, the Central Reserve Police should be sent there to tackle the law and order situation there. (Interruption)

MR. DEPUTY CHAIRMAN: Order, order, please. Now, we shall take up the Calling-Attention Motion. Yes, Mr. Era Sezhiyan.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORT-ANCE

Resolution passed by the Legislative Assembly of Andhra Pradesh recommending abolition of the Legislative Council of that State

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I beg to call the attention of the Minister of Law, Justice and Company Affairs to the resolution passed by the Legislative Assembly of Andhra Pradesh recommending abolition of the Legislative Council of that State and the Government's reaction thereto.

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS (SHRI AND JAGANNATH KAUSHAL): R'T. Deputy Sir, according to Chairman, communication dated the 7th April, 1983, received from the Chief Electoral Officer and Principal Secretary to Government of Andhra Pradesh, the Andhra Pradesh Legislative Assembly passed on the 24th March, 1983 a resolution under article 169 of the Constitution regarding the abolition of the Legislative Council of the State. The resolution which was passed by the Assembly, as stated in this communication, reads thus—

"Resolution

The Legislative Assembly of the State of Andhra Pradesh resolves that the Legislative Council of the State be abolished."

A request was also made in tliis communication to the effect that immediate action might be taken "to undertake legislation under article 169 of the Constitution providing for the abolition of Andhra Pradesh Legislative Council" in pursuance of the said resolution. The resolution was passed by the majority provided for in article 169(1) of the Constitution and it has the effect of conferring on Parliament the requisite competence to enact a Bill for the abolition of the State Legislative Council without having recourse to the procedure for amendment of the ConUtution provided for in article 368 of the Constitution.

Calling Attention

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- 2. The House was informed on the 22nd August, 1983 in reply to Unstar-red Question No. 2747 by Shri B. Satyanarayan Reddy that the Government had received the resolution. In reply to Unstarred Question No. 2947 and 2949E by the same Member, the House was informed on the 19th December, 1983 that Government had received the resolution as also certain communications on the subject and that the matter was under consideration. More recently, on the 27th February, 1984, the House was in formed in reply to Unstarred Question No. 110 by Prof. Sourendra Bhattacharjee and Shri B. Satyanarayan Reddy that Government had not found it possible to agree to the proposal for undertaking leg'slation for abolition of the Legislative Council of Andhra Pradesh.
- 3. The decision of the Government that it had not found it possible tn agree to the proposal for undertaking legislation for abolition of the Legislative Council of Andhra Pradesh was communicated by me to the Chief Minister of Andhra Pradesh through my letter dated December 31, 1.983. In this letter I also pointed out that the Government of India had come to its conclusion after carefully considering the matter.

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4. The his Lory and wording of article 169 of the Constitutio?i leave no scope for doubt with regard to the position that the initiation of any legislation by the Government for the abolition or creation of a State Legislative Council in pursuance of a resoiu--Hon passed by a State Legislative Assembly under article 169 and the passing of any law for the purpose by Parliament cannot be regarded as a mandatory carollary of the pissing of such resolution. The article vests a discretion in Parliament as is clear from the word "may" occurring therein with regard to the passing of a law thereunder. Government in initiating any legislation for seeking the exercise by Parliament of the discretion vested in it under the article is under a duty to move Parliament for the exercise of its discretion only in a case which, in the opinion of the Government, is a fit case for seeking the exercise of the discretion in favour of giving effect to the resolution.

Matter of Urgent Public Importance

5. Article 169 is based upon section 308 of the Government of India Act, 1935. Whereas section 308 of the Government of India Act casts certain specific duties on the executive, article 169 does not cast anv auch duty. The provisions contained in article 169 of the Constitution were originally inserted in the draft Constitutions by the Constituent Assemb'v thr^iiTh, an amendment as article 148A. When arcicle 148 of the draft constitution (which corresponds to

tic^e 168 of the Constitution as finally adopted) was discussed in the Constituent Assembly, <ne of the Members, Prof. K. T. Shah, moved

 $fin a'^{T}l^{\circ}Tl'''^{\circ}?''^{1}t \quad TV'I'''''! = -o''^{T}Mtn \quad moVe$ the resolution of a State Leoislature for changing it into a unicameral legislature binding on Parliament. This amendment was not accepted.

6. This connection M is nprHnent to mention that even ho speeinl procedure which was envisaged by article 304(2) of the draft ConstUut'on with regard inter alia to the change in the number of Houses of a State

[Shri Jagannath Kaushal]

Legislature did not seek to make it mandatory for Parliament to ratify a Bill passed by the State Legislature on the subject. The position has also been made ciear in the course of a state .isnt made in Lok Sabha on the 8th uecenaber, 1970 by the then Law Minister. The statement was with re-

Calling Attention

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1 ace to the two questions posed by the then Speaker of Lok Sabha. The second of the questions was &s to whe-

r after they receive the resolution, the Government would »e "jound to bring forward a legislation cr it would be optional with them. It was stated in reply to this question that it would b« optional. In actual practice also, as would be clear from the facts, in the case of only three of the six re-soluti 3 which were passed earlier under article 169 of the Constitution, Government had taken steps for initiating legislation.

7. Government is satisfied that the reasons which weighed with Parliament in 1957 in giving effect to the resolution passed by the Andhra Pradesh State Legislative Assembly in December, 1956 for the creation of a Legislative Council for the State continue to hold good and Government is unable to find any valid justification for the abolition of the State Legislative Council now.

SHRI ERA SEZHIYAN: Mr. Deputy-Chairman, the question that was raised before this House pertains to very serious aspects. We fear there is a violation of the spirit and letter of the Constitution, article 169, which provides for the abolition or creation coad Chamber in a State, Sir. the Central Government, by taking on its own decision on the issue whether a second Chamber should be abolished in a State or not after a Resolution under article 169 has been passed by the House or the Lower Chamber in the State, is abrogating to itself the powers and functions of Parliament. This is going to affect not only the ftmctiothis Parliament and its

powers but also affects very seriously the functioning of the basic federal structure in this country. The hon. Minister was pleased to quote something. He referred to the Constituent Assembly debates. I went through the Constituent Assembly debates where Dr. B. R. Ambedkar, while moving this article 14b—and after 148 A was introduced in this House and discussed on the 30th July 1949-

Matter of Urgent

Public Importance

"The procedure adopted here for the creation and abolition is that the matter is really left with the Lower chamber, which by a resolution may recommend either of the two courses that it may decide upon. In order to facilitate any change made either in the abolition of the Second Chamber or in the creation of the Second Chamber, provision is made that such a law shall not be deemed to be an amendment of the Constitution in order to obviate the difficult procedure which has been pro-v'de in the draft Constitution for amendment of the Constitution."

Therefore, Sir, article 169 was spe cifically passed so that it will not be to be a constitutional amend deemed Once the ment. lower chamber of a State passes a resolution by twothirds majority of those present and voting then stands nothing between the resolution and the Parliament. Minister says here in the state ment, I do concede on page 3 in para 4 "The article vests a discretion in Parliament as is clear from the word "may occurring therein with regard to the passing of a law there there is discretion under". Yes, the House, not discretion for the ex ecutive, not for the Central Gov It is for the House to de cide. The with the discretion vests House, with both Houses of Parlia ment, not with the executive. he assumes that because th?re is the word 'may', there is discretion for Par liament and therefore the discretion dis^lves on the executive, the executive can take a decision, circum-

House. No.

Catting Attention

Commentary on the Basu's Constitution of India puts it very correctly and clearly. Commenting OH Article 169—abolition the second chamber in a creation of State—he says: "Though the Constitution itself provided a second chamber in six States under Article 168(1) and left the others to be unicameral, it made it possible either to abolish the second chamber in any of the above six States or - reate a second chamber any of the remaining States without the necessity of going through the process of a constitutional amendment. The only requirement for such a change is a resolution passed by a special majority of the lower the State legislature itself as provided in clause (1) of the present Article 169 followed by a law made by Parliament in the ordinary course of legislation making consequential changes as may be necessary." He also says, "The word in clause (1) shows that Parliament is not bound to make such a law even if such a reso--lution is passed by the legislative assembly of the State concerned." "Apart from that, the court shall have no power to perform compel Parliament to etc." Therefore, this constitutional duty, clearly brings out that Parliament has got the discretionary power and Parliament can put in the statute book a resolution passed by the Assembly, but not the executive. by this process the Parliament is prevented even if the Parliament wants to approve the resolution, by this process of not placing it before both the Houses of Parlia-

The word 'may' gives a discretion to Parliament, not to the executive. Between the resolution passed by the Assembly and Parliament the only requirement for such a change is this: The legislative assembly should pass a resolution; the Houses of Parliament should approve that resolution by a Bill. Between these two if the

executive comes in the way, it means they are usurping Parliament's power and are preventing Parliament from exercising its power. I, therefore, appeal to you. What will happen if the Government bring forward a Bill? refuses to will happen? I cannot go to the court. The citizen affected cannot go to the court the court cannot ask Parliament because to do a thing. Parliament itself should recognise its own powers and assert itself. is a provision of the Constitution Here wherein discretionary powers are given to Parliament, to both Houses of Parliament. But the Government, (he executive. comes the does not allow in wav. Parliament to have In the earlier its way. one. for example, I do not know what the valid reasons. I am not concerned with that one. They may have their own valid reasons. The House is not concerned with that. The House should be convinced. You can come with a Bill and put all your argument before the House and convince the House, but You cannot usurp the powers of the House. Probably with your majority, your position, you can have a Bill passed by both Houses of Parliament or rejected by both Houses of Parliament. I am not against that. But you are usurping the powers given to Parliament under Article 169.

The power rests only with this House and the lower chamber of the State Legislature. Once the lower chamber passes a resolution there, the resolution directly comes to this House and nobody else can usurp this. See the alacrity with which they acted on two occasions earlier, the alacrity, the urgency with which this Government, that is. the Government of India, acted. In the year 1969 the West Bengal Assembly passed a resolution on 21-3-1969. The Bill was introduced—the Bill was dated 9-5-1969—in Lok Sabha on 13-5-1969 and passed in the same Session.

And the Bill was passed on 16th May 1969. Within two months, the

[Shri Era Sezhiyan] Bill was passed. In case of the Punjab Legislative Council Abolition Bill, the Resolution was passed on 24th April 196J; the Bill was dated 15th July 1969 and it was introduced in the House on 25th July 1969 and passed in the November session. Bat h :re, there is a Resolution Slate passed by the of Andhra Pradesh on 24th March 1983almost a year now-and on 31st December 1983, they have written to the State Government. I would like to know where exactly has this Government got the powers to write to the State Government. This clearly goes against Article 169. They say: "Government of India have carefully considered the matter. They have not found it passible to agree to the proposal for undertaking legislation for abolition of the Legislative Council." This is a clear usurption of the power.

Culling Attention

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While passing the West Bengal Abolition of Council Act, in the year 1969, the hon. Minister of Law and Social Welfare was Mr. Govinda Menon, and he said in the Lok Sabha: "The Resolution of the West Bengal Assembly with two-thirds majorityth's Unanimouscase only Conditions' is the which will enable precedent to have a Parliamentary Bill under Article 169, but for that, it would have Constitutioaal amendment, been a by because this Resolution, House rrets authority to pass that the decision is of this Bill, but Hott«se." Let it be clearly understood. Therefore, the Minister of Law put it very squarely and clearly on the records that the decision can be taken only by the House, and not by the Government.

In ongo of Andhra Pradesh, on 24th March, out of 211 members present in the House. 210 members have supported the Bill; only one has opposed. I am not going into the merits whether the State should have a second chamber or not; I may have my own opinion; Mr. Jags math Kaushal can have his own opinion; Government may have its own opinion but Parliament should

express its opinion. In this case I would liiEe to know how the Govern ment took a decision usurping clearly the powers given under Article 169-a decision which could have been taken only by both Houses of Parliament or by Parliament itself and there w*s on other opt.on but to bring a Bill before the House. The House may p&sg it or reject itj that is another matter; they have the majority. Second thing is, why the matter was not placed before us? Such a long time was taken; More than nine months were taken to com municate it, without making House aware of it. The House is primarily basically interested; and these are the powers of this House, an authority of this House which has come to be eroded. I would like to know from the hon. Minister as to why he has abrogated and usurped the powers of Parliament given under Article 169 and why was the matter unilateraly decided in a very atrocious way by the Government.

SHRI K. MOHANAN (Kerala): Mr. Deputy Chairman, I fully disagree with the statement made by the hon. Minister...

SHRI **JAGANNATH** KAUSHAL: 'Disagree' was good enough.

SHRI K. MOHANAN: That i3 one hundred per cent disagreement. His statement was technical. Net only that, it was against the letter and spirit of the Constitution itself. I would like to approach this issue not from a technical angle but mainly from a political point of view.

AN HON. MEMBER': Moral. SHRI K. MOHANAN: Moral of course, because it involves the question of the relationship between the Centre and the States. And it involvs the question whether this country is a federal one or not. Therefore, Sir, in this context, this is relevant. I would not like to enter into a discussion whether this upper House is something useful or superfluous and I do not think, at this juncture, it is so relevant. But in fact, i would like to point out that there was from the very beginnig, a controversy amoag the Constitutien-makers, whether the State of a Union

should have a unicameral or a bicameral leg.slature. The authors 01 the Act ot li)iS5 had divided the provinces of the country into two categories. Some of them, have both the Houses and soma of them have only one House. Following this precedent, tha Constitutional Adviser recommended in his memorandum to the Constituent Assembly—

"There shall, for every province, t>e a provincial legislature which will consist of the Governor and the Legislative Assembly. In the following provinces, there shall, in addition, be a Legislative Council."

He did not name the provinces which would have a bicameral legislature, but left it to be decided by the representatives of the provinces themselves. He wrote, again I quote:

"The question whether there is to be an Upper Chamber or not in any province and if there is to be one, how it is to be constituted will proha; '0 be leCt to the decision of the representatives of that province in the Constituent Assembly."

Then, the Constituent Assembly agreed with the Constitutional Adviser and the Drafting Committee provided accordingly in the Constitution:

- "(1) There shall be a legislature which shall consist of the Governor, and
- (a) in the States of. ...—two House. He did not name the States—
 - (a) in the States of two Houses-
- (2) where there are two Houses of the Legislature in the State, one shall be known as the Legislative Council and the other as the Legislative Assembly and where there is only one House, it shall be known as the Legislative Assembly."

In fact, even Dr. Ambedkar himself was not very enthusiastic about a second Chamber in the Siates. The second Chamber in ibe Slates was being introduced, he said.

"..purely as f.n experimental measure."

Ana he said that there -*culd be sufficient pr for amenument of tin; Constitution for getting rid of this second Chamber. Tftese were Dr. Am-bedkar's words in the Constituent Assembly.

With this clarification, Lr. Ambedkar moved his amendment saying that Parliaman; may, by law, pov.de for the abolition of tha legislative Council etc. But in (bis amendment, the sivess was given Oil this point. ... If the Legislative Assembly rf the State passes a Resolution by a majority of thi total membership of the House and by a majority of not less than twi-third.s of the Members of the Assembly prese-.t and voting ...; the stress was given on this point. It was specially mentioned. It was completely left to the conce-n?d Legislative Assembly t i decide whether they will have a second Chamber or n^i. This is my point. Even on the reco.mmendation of the Assembly. Parliament WHS to be empowered to create or abolish an Upper House. There was also a nrovi-eion fov the consent of the Parliament in that amandment. But in sp'rit, it v/as obligatory on the part of Parliament 'to ET've assent to the dec'sion of the people of a particular State. Sir, the Minister has mentioned the word 'may'. Yes, it is there in the Constitution. But it was the spirit of the r.mendmont that it should be left to the concerned Legislat've Assembly of a particular State to deride whether they should have a second Chamber or not.

An HON. MEMBER: 'May' 1 'm-

SHRI K. MOHANAN: 'May' means 'Shall' in many cases. I would like to quote Dr. Ambedkar again. In the discussion, he replied:

"The procedure adopted here for the creation and abolition is that the matter is really left with the

[Shri K. Mohanan]

lower chamber which by a resolution may recommend either of the two courses that it may decide upon,"

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Calling Attention

These are the words of Dr. Ambedkar. So, throughout the discussion and the reply of the founding fathers of the Constitution and the Constitution Advisers, every where it was clear that it was left to the people of the particular State to decide whether a second chamber is necessary or not. (Time bell rings). I will take. little more time because this is a very important issue.

MR. DEPUTY CHAIRMAN: You have made very good points.

SHRI K. MOHANAN: Now, Sir, so far we have followed the spirit of the discussion of the Constituent Assembly and many of the upper houses were abolished on the recommendation of the Legislative Assemblies without any problem, but in the case of Andhra Pradesh the Union Government has rejected. the recommendation even without discussing it in this House. My esteemed colleague, Mr. Era Sezhivan, has already made this point and so I will not go into it any more. But I have no hesitation in saying that this was done purely on partisan and political considerations, embarrass) the Government of Shri NTR in Andhra Pradesh, which i3 anon-Congress (I) Government. It is your declared policy to play all kinds against the non-Congress of n (I) Ministers in this country. Shri NTR is not acting at the behest of your know that. If Shri NTR gets prepared to support you and your authoritarian way of dealing with the things, if he is prepared to compromise with you, I am sure you will agree to the recommendation of the Andhra Pradesh Legislative Assembly.

Sir. it is clear from the provision in the Constitution it self that the founding fathers of the Constitution have given special emphasis on the will of the people of the particular State.

1 That is why it has been written that if a State passes a jesuluUon, etc, I am not elaborating that point. This is not a technical issue, but it gives rise to the question of Centre-State relations. The present Constitution itself gives p&rarmount authority to the Unjon Government over the States. Even with the enormous powers vested with the Union Government in the Constituaion, it is not satisfied. It has a centinuous greed to encroach upon the minimum powers as are given to the States in the fleid of legislation, administration, finance, etc. The Andhra issue is one of the glaring examples. There are three major areas of Centre-State relations. The first is the area of Legislative authority, the second is the financial authority and the third is planning. As far legislative authority of the State Legislatures is concerned, there is a provision in the Constitution for sending the Bill passed by the State Legislature for Ihe consideration or assent of the President. The Bills which are included in the State list are passed by the elected represent tatives of the people of the State. If an provision of the Bill is violative, the judiciary is there to look into it. Then, what is the justification for the executive at the Centre to interfere in the name of the President?

No justification, Sir, During the conference of the opposition parties in Kashmir, these parties have adopted a resoulution in Srinagar. In addition 1 things they have demanded. I quote: "The State Legislature must be supreme in the sphere of legislation on matters pertaining lo the State list and. no interference of the Stale or the centre or the Governor should be allowed on any account in the case of ' which affect the pj;rers of the High

The present issue involves the question of Centre-State relations ?nd that is why I am quoting all this. This demand is relevant in this case also.

When Shri Ambedkar moved his amendment regarding the future of the

they will

I am giv

lution to that eifect by a majority of the total membership..." MR. DEPUTY CHAIRMAN: Don't read

Matter of Urgent

Public Importance

Upper House in the States it was crystal clear that it was left to the concerned State to decide upon this matter. Here in this case also neither the Union Executive nor the Parliament has any moral or legal right to reject the recommendation of the Legislative Assembly because it is against the letter and sprit of the Constitution. So in this regard I once again urge upon the Government that on this issue there is an imminent need for reconsideration of the Centre-State relations on democratic basis and with a spirit of federalism.

Calling Attention

Now I would like to ask my questions:

My first question is whether the Union Government accepts the principal that creation or abolition of the Upper House in the State is entirely an issue which should be decided according to the will of the people of that State. My second question is whether the Central Government considers that a Second Chamber is a must in the States. And if so, what is the justification for the same?

Thank you.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, as the Minister him self has stated the Legislative Assem bly of Andhra Pradesh has passed the Resolul.jn fo] the Legislative Council on 24th March, 1983 and the same has been sent to the Central Government requesting it to place it before Parliament. So far as article 169 is concerned, it is very clear; and I will read the relevant porvision. This article is regarding "Abolition or creation of Legislative Councils in States".

"Notwithstanding anything in article 1(38) Parliament may by law provide for the abolition of the I gislative Council of a State having such a Council or for the creation of such a Council in a State having no such Council, if the Legislative Assembly of the state passes a reso-

the whale of it. Every body knows it. SHRI B. SATYANARAYAN REDDY: So this condition e£ article 169 ha^ been fulfilled by the Andhra Pradesh Legislative Assembly. It is the will of the people of Andhra Pradesh to have no State Legislative Council. That has been made very clear. So the decision the Union Government or the Law Ministry net to accept the Resolution of the State Assembly amounts to dis respect of the people of Andhra Pra desh and to the Legislative Assembly of Andhra Pradesh. I would like to warn the Law Minister and also the Union Government that the 6 crore people of Andhra Pradesh" are not go ing to forgive them. If you disres pect the will and wishes of the people of Andhra Pradesh, they

are not going to keep quiet;

a fitting lesson to

comes.

simply give

when the occasion

ing this warning.

Sir, earlier also there were certain instances where the West Bengal and Punjab Assemblies passed such a Resolution for abolition of State Council. Those Resolutions were given eilect to, they were placed before Parliament and Parliament approver them. So, there is why a simiar Resolution reason adopted by the Andhra Pradesh Assembly is I placed before Parliament. ga here leply which the hon. Minister earlier while answering questions is that it is under process; twice he said it. correspondence between the State Government and the Union Government also shows that number of times he stated in his letters to-the State Government—to the Chief Minister, Mr. N. T. Rama Rao—that it is under process. At no time he stated that they are not considering it. Always he said that it is under process. After nine months he has come with a two-line letter addressed to the Chief Minister, stating that the Government of India had carefully

[Shri B. Satyanarayan ReddyJ

considered the matter but Ihey have not found it possible to agree t >> t,he proposal for undertaking legislation for the abolition of the Legislative Council in Andhra Pradesh. This is the letter torn the Law Ministry to the Chief Minister of Andhra Pradesh, Mr. N. T. Rama Rao. But no rule or no reason has been given in that letter as to why the Government of India has not found it possible to agree to the proposal for such a legislation. So, no reason has been given. If the Union Government or tbe Law Ministry thinks 'that they can suppress a Government in a State which the peo-pla have elected, a Government which they brought through their verdict and wishes can be suppressed. Is it possible? I want to know whether the Union Government are going to discriminate between a Congress Government and a non-Conjress Government. It is the wtil of the people. This is a democracy and people have got the right to have a Government which they want. The people of Andhra Pradesh have chosen a Government which they wanted and they want to have the necessary changes and reforms which are needed for the development of the State and the country as a whole. The people of Andhra Pradesh found that it is not necessary to have a Legislative Council. Therefore, I request the Union Government and the Law Ministry to give careful consideration to the matter and respect the wishes of the people of Andhra Pradesh. Otherwise, you will not- be forgiven.

MR. DEPUTY CHAIRMAN: Mr. Lai. K. Advani. (tnterruptte) j.....

SK SHRIDHAR WASUDEO DHABE (M -a): Sir,...

MR. DEPUTY CHAIRMAN: Mr. Dhabe, you also want to speak?

S^ SHRIDHAR WASUDEO DHABE: Mr. Shariq was not th-:re; so I gi nime. Now he is here.

MR. DEPUTY CHAIRMAN; If a Men ; a question, he should be

there... (Interruptions) ... All rigl't Mr. Shariq. Put oniy additionsl tions. Please dan t repeat the questions.

Matter of Urgent

Public Importance

श्री शरीफुटीन शरीक (जम्मू ग्रीर काश्मीर) : जनावेवाला, हमारे सामने इस वन्त यह रिजोल्युशन जैसे बहस है जो ग्रान्ध्रप्रदेश के कानून साजियान ने भारी अक्सरिवत के साथ पास किया और मतालिवा किया है कि उस रियायत की लेजिस्लेटिव असेम्बली को एकालिश किया जाय। जहां तक जम्हरियत के फंडामेंटल्स का ताल्लक है, भरकजी सर-कार पर यह एक फर्ज आयद होता है कि वह वहां के आवास की ख्वाहिशात, श्रसंम्बली के पासकृदा रिजोल्युशन के एहतराम में उस रिजोल्युशन को पार्लिया-मेंट के सामने लाकर पालियामेंट की मंजूरी ले। जनाव भानरेबिल वजीरे, कानून जो फरमाया है --

'•In this letter, I have also point-it that the Government of India had come to this conclusion carefully considering the matti

यह बहुत वेग लफ्स है। 'कंसीडरेशन' क्या है, उस के स्टेंडर्ड क्या थे, उस में किस चीज को कंसीडर किया गया, किस को गैरमुना-सिव समझा गया, किस को गैरमुना-सिव समझा गया, इस बारे में इस स्टेटमेंट में कोई जिक नहीं है। और जब पंजाब और बंगाल में पहले ऐसा किया गया है तो इस बात में कीन सी रुकावट हो सकती है कि आज के इस रिशोल्यूशन को हम मान लें। अयर हम इस रिजोल्यूशन पर अनल नहीं करेंगे को उस राय का एहतराम नहीं करेंगे जो उस रियासत की तरक से पार्लियामेंट के

कोर्ट की राध इस पर तबल कर लें तो यह गलाकहमी दूर हो रामती है। मैं इसी पर जोर दुगा और वजीरे कानून और मरकजी हुकुमत को नेकनीयती पर तब तक सुबहा नहीं करूंना अगर यह मेरी बात तो तस्लेम कर लें। जय हिन्द।

Matter of Urgent Public Importance

गवर्नमेंट धाफ इंडिया को आई है तो इस इस छ। बाहर निय सी तीर पर भी सलत तसञ्जूर लिया जायेगा और शायद लोग यह सन्तीने या कुछ लोगों को यह सन-झाने में कानवाब हो सकते हैं कि इस तुम्हारी बात को नहीं माना जाता है क्योंकि मरहज में कांग्रेस की सरहार है भीर रिवासक में तेलगुदेशम की सरकार है, निहाजा वह लोग नहीं चाहते कि अपने मुखालिक की राय की मान से जिस के लिए हमारी सरकार काफी बदनाम हो रहीं है। तो में, जनाबवाला, कोशल से यह अर्ज करूंगा कि वह इस बात पर दीवारा गौर कर लें और अगर फिलवानंबे इस में कुछ दिवसतें हैं तो वह दिवसतें हाउन में रखने में कोई रुकायट नी होनी चाहिए । ग्रीर कैंबिनट ग्रीब नवर्ग-मेंट लेबल पर जो बहस हुई थी उस की पूरी कार्पा वहां होता चाहिए थी ताकि उसे देखकर मेम्बरम् । वंदेन हो जाते और अवब म्बालन से इंड जाते । क्रांस्टीट्यूगन के 169 प्राष्टिकार में लिखा है कि सब्सेमेंट को कंतीबरेगत का बहितवार महीं है. अधितार है तो पालियानेट को है। इस वर्ड इन इन्धामात की वजह से हमाने हुक्सन बाइपास कर रही है कोस्टी-ट्यूसन को भी और पालयामेंट को भी, जो हमारी जम्हरियत के लिए ग्रन्छा नहीं है ।

†[شرى شريف اندين شارق (چموں و کشمهر): جاب والا -هداوے ساملے اسرات وہ رزوایشوں زیر بحث ہے جو آدھرا پردیس کے قانوں سازیاں نے بہاری اکثریت کے اله ياس كوا إور اطالبه كوا هے كه اس رياست کي لهجسايةو اسمهلي کو ایدلعس کیا جائے۔ جہانتک جمہوریت کے فلڈامھنٹاس کا تعلق ہے ۔ مرکنی سرکار ہو ہے ایک فرض عائد هوتا ہے کہ وہ رہاں کے عوام کی خراہ ات احمال کے یاس شدہ ریورایشن کے احترام میں اس وزولیشن کو پارلهمنت کے ساملے لاکر پارلیمدت کی ملظوری لے جلماب آئریبل وزیر قانون نے جو فرسایا ہے

इस प्रेट्रोक्सी को दूर करने के लिये एक और वरिश भी हो सकता है में जनाव की ता को विदस्त में एक गवारित ब्रीट भी कर लक्षा है अवर द्वाद मता-सिंग वहीं सननी और तेलाईगाम की अनेमानी मनानिक समझती है तो फिर बह तमरार की बात हो जाती है और फिट फैनना एक सिरीको करना पालिये। हो। मही राज में अगर सार इव स्किन् स्यजन को फाल होसीडरेजन सुप्रोम कोर्ट को गेग दें, जहां साहिकत 143 मुप्रीम

"In this letter, I have also pointed out that the Government of India had come to this conclusion after carefully consideiing the matter."

یہ بہت ''یک لفت'' تھے۔ كلسهدريشن كها هي - اسك استهندرة کها تهے - اسدی کس چیز کو كلسهدو كها گها. - كس كو مناسب سمعها گیا - اس کو غیر سالیب سمجيا أيا - اس يارح مين إس اسالیتمات میں کای ذکر نہیں ہے۔

† Translation in A bic Script]

کانستی تیون کے ۱۹۹ آرتیکل میں لکھا ہے کہ گورنمات کو کمسیدریشن کا اختیار نہیں ہے ۔ لختیار نہیں ہے ۔ لختیار ہے تو پارلیمات کو ہے ۔ اسطرح ان اندامات کی وجہہ سے اسطرح ان اندامات کی وجہہ سے کاستی تیوشن کو بھی اور پارلیمات کاستی تیوشن کو بھی اور پارلیمات کو بھی ۔ جو ہماری جمہوریت کیلئے لچھا نہیں ہے ۔

اس کلترو ورسی کو دور کرنے كيائي ايال او. ذريعه بهي هو سكتا ف مين جناب كوشل كي خدست میں ایک گزارهی اور کر سکتا هوں... اگر آپ مقاسب نہیں سمجھتے اور اور تيلگو ديسم كي اسبلي مناسب سمحدهای فے تو پیر یہ سرار کی بات هو جائی هے اور پهر فیصله کسی اليسوے كو كونا چاھائے - تو ميري رائے میں اگر آپ اس رزولیشن کو فار کنسیدریشن سیریم کورٹ کو بهدج دين اندر آرتيمل ١٣٣ سجریم کورے کی رائے اس ہو طلب كر اهر تو يه غلط فهمى درو هر سکاتی هے - سین اسی پر زور درنا - ارر وزير قانون اور مركزي حقرمت کی تیک نیتی پر تب تا شبه نهین کرونگا - اگر وه میری بات کو تسلیم کر لیں - جے عاد -]

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir, I had expected a statement which would make the debate purposeful. But I am sorry that these four pages

[شرى شريف الدين شارق] اور جب پلجاب اور بناال میں ایسا کیا گیا ہے تر اس بات میں کوں سی روکارے ہو سکتی ہے کہ آج کے اس رزوایشن کو هم مان لهی -اگر هم اس رزوایشی پر عمل نهیں ويلكم اور اس رائم كا احتوام نهين كرينكے جو اس رياست كى طرف - پارايمات كو «كورنمات آب إنذيا كو أثى ه تو اسكا باعر سياسي طرر پر بھی فلط تصرر لیا جائیا اور شاید لوگ یا سنجهیلگی یا کچه لوگوں کو یہ سمجھانے میں کامیاب هو سکتے هيں که اس لئے تماري بات کو نہیں مانا جانا ہے کیونکہ مرکز میں کانگریس سرکار ہے اور ریاست میں تیلگو دیسم کی مرار هے - لهذا وہ لوك نهيں جاءتے كه الله منخالف كي رائے كو ما اين جس کے لگے مرکزی مراار کافی بدنام هو رهی هے۔ تو میں۔ جلاب والا كوشل سے يه عرض كرونا که ولا اس بات ير دوبارة فور كريس أرر الر في الواقع اسدين كديه دقتين هیں تو وہ دنتیں مارس میں رگهانے میں کوئی رواوت نہیں ہوتی - 101-

کیبلیٹ اور گورنمات لیدل پر جو بحث ہوئی تھی اسکی پوری کاپی یہاں ہوئی جامئے تھی تاکہ ایے دیکھکر معبر مطمئن ہو جائے اور اپنے مطالبہ سے ہی جائے do not convey to this House anything ot/;er than the constitutional position which is known. After all, these entire four pages could have been just compressed in one line that the Government does not agree with the proposal of the Andhra Assembly. If he had given us, enlightened us, as to why the Government does not agree, perhaps there could have been a purposeful debate. He could have told us that toda> in the Andhra Council the Telegu Desam does not have a majority whereas in the Assembly it has a majority and that, therefore, they think that it should not be dissolved.

to a

For example, Telengana or this and that, so many arguments have been advanced earlier. I am sure he must have gone through the debate which took place in 1969 when there was a proposal to abolish the West Bengal Legislative Council or the Punjab Legislative Council. There were Members from the Congress Party itself, who opposed the legislation. From among the Opposition Members, the Swatantra Party was the only party which opposed it. All other parties in the Opposition in eluding my party-I was in the Bharatiya Jana Sangha at that timesupported the resolution * for abolition of the Punjab Legislative Council or the West Bengal LegisrhkjN-Council. And I would say that the arguments put forth or the reply given by the Government at that time in 1969 was perfectly in accordance with the Constitution. It was in symphony or jn conformity with the spirit of the Constitution.

After all, article !69 in which the Andhra Assembly has passed this Resolution, is a remarkably unique prevision of Constitution. There is no other article like that. It is an article of its own kind. After all. abolition of the Legislative Council which is an important institution, is a major chance in the Constitution. It is a major alteration in the Constitution. And even then Constituent

Assembly has provided that this would not be deemed an amendment of the Constitution in terms of article 368. Therefore, two-thirds majority is not necessary. For minor matters, even if you try to change a comma or a full stop of any other article, the Government must have to muster two-thirds majority in both the Houses of Parliament, whereas in this c/ise the provision simply says that under article 169 if there is a reoslution of the State Assembly, then, Parliament can by law enact and dissolve the Legislative Counpil.

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Now, Sir, I am referring to the scheme of the Constitution-makers. It was a long debate which went on. You go through the Constituent Assembly debates. You go through the notes of the discussions that took place in the various meetings of the drafting committee. You will come to the conclusion that discussion^ after all on what our Legislatures should be. whether they should be bicameral of unicameral, they came to a conclusion, and conclusion was, number one, at the Centre, Parliament will be a bicameral legislature. On that there may be some differences. Those differences have continued-right up to this day. But by and large it was agreed that it would be bicameral and so much so that not even the Lok Saha can dissolve Kajya Sabha. If Rajya Sabha is to be dissolved, it has to be a virtual hara-kiri by Rajya Sabha itself. When Rajya Sabha resolves by twothirds majority dissolution of itself, it will be dissolved But in the case of the Legislatures in the States, the general opinion that it was not necessary that there should be no Legislative Councils in the States. That was the general trend of the discussion. But ultimately they came to th«> conclusion not to take a very hard and fast line, that they should give scope tor trial and that the scone foi trial should be given to the renresen-tatives of the States. This is the important part of accented by the Constituent the scheme Assembly. And

[Shri Lai K. Advani] thereunder article lun framed was and the creation of a Legislative C- uncil as wiii as its ab'Ltion was left to the States right at the outset. Even then they were all called: all right, get together people from U.P.; get to gether people from West Bengal; cide whether -you want to have a Legislative Council or you do not want to have a Legislative Council. In the beginnisg there were few Legislati there Councils. Later on were Legislative Councils. Subse more quently in 1969, the first test came 's~- Government. Sir, in 1969 for the Law Minister is aware of itthere* was a Congress Government at the Centre here, and for the first non-Congress Governments time. some were formed in the States. For ex ample, in West Bengal a non-Con Government came office. into In Punjab a coalition between the Akalis and the Jana Sangh came into And all these parties office. "If their manifesto, told the people, to power, will abolish we come we Legislative Councils". They went And ahead with it. the Govern ment at the Centre was never com mitted to the abolition of the Legis lative Councils. The Central Gov ernment was not committed to it: the Congress Party at no time manifesto had said, "If we come to power, we shall abolish the Legisla tive Councils". Therefore, they perfectly within their rights to say, "We did not say that; we do not agree with this proposal". But they adhered to the spirit of the Constitution, and said, "In article 169 it has been stated that if the Assembly passes a resolution that the Legislative Council be dissolved, then whether We ar?ree with it or wo do not agree with it, we have to do it. Only be-ccu.se we are in power at the Cenire or we have a majority at the Centre, we are no going to nullify the wishes of the people of the State." Sir. Mr. P. Govinda Men on. was the illustrious leceesor of Mr. Jagannath Kau-shal You. read his entire speeches in the course of these debates: you read Mr Yunus Saleem's speech

the Rajva Sabha itself where Mr. Ar-iun Arora Had strongly opposed it. He said, "Arjun Arora may oppose it, but I am not concerned with the views of individuals. I may agree with him". In fact, Mr. Govinda Menon went on to say in the Lok Sabha, "I am personally of the view that all Legislative Councils should be abolishes." He said, "But so far as I am concerned, I merely concern myself with the fact that under article 169 a resolution passed by the State Assembly is a condition precedent for enabling me to move this Bill which, I think, is in accordance with the wishes of the people of the State. I honour their wishes." I would like to know from the Law Minister what is the difference between 1969 and today. What is the difference? The only explanation that has been given is in the last paragraph of the statement:

"Government is satisfied that the reasons which weighed with Parliament in 1957 in giving effect to the resolution passed by the Andhra Pradesh State Legislative Assembly in December, 1955 for the creation of a Legislative Council for the State continue to hold good" That is the only explanation.

"...and Government is un/Ue to find any valid justification for the abolition of the State Legislative Council now."

Sir, in this very paragraph the Law Minister has told this House that in 1957, the Assembly of Andhra Pradesh passed a resolution that a Coun-be created and. therefore, they initiated a Bill for the creation of a Council. The argument that has been given in the last paragraph is simply that the Assembly passed a resolution that a Council be created' and, therefore, we created a Council. And today when the Assembly has passed a resolution that the Council be abolished, he gives no explanation why they do not adhere to it. Let him say, "Because it is a Telegu De-sam Government there which does not see eye to eye with the Central

Government, therefore, we are not going to do it."

Sir, tue Sarkaria Commission has been appointed to examine the entire gamu. oi venire-Sea ie relations. It is my strung view and i would reiterate it toaay tnat fundamentally, basically the provisions of the Constitution are sound. There may be need for rearranging them, particularly in so far as financial powers are concerned. But ir; regard to administrative powers and, political relations, the provisions are, by and large, sound. In the implementation of those provisions the Central Government has gone so wrong from time to time that great strains a id stresses have been created and eveiyone wants greater powers for the States, greater autonomy for the Stat as. Right from Jammu and Kashmir and Punjab to the o her parts of the country, there i,s a demand for greater autonomy. Sir, my submission is that in the interest of unity, we should adhere to, abide by, not only the letter of the Constitution but also the spirit of the Constitution. You are floating the wishes of the Andhra Assamb'y. I was not in favour of abolition of the Council. My party also in that Assembly itself did not support it My party has several members in the Council there. So polit'cally I stand to 1\(^{s}e if the Council is abolished. When I view this matter-I viewed it in 1989 also and I do it today also-I do it from the point Tf new of purely constitutional propriety and correctness and also that t>io country's unify would be s'.renf?':h°a^i if the wishes of the Andhra re^n¹" ^s reflected in the Assembly, are adhered to. I wish in his reply at leas' the Law Minister would be mo-e enlightening ^d he would explain t-> us the rationale of the G' vernment's a+titude on this question more fully T hive haH v^ry little time, but I ^o reel s^rongly that if at all a decision on the Andhra Assembly resolution is to be ta^pn, it can only be taken in this House and the Gov-eernment would do well to move a Bill and leave it free; even all Members may be given a free vote, . nd if Parliament decides to reject the views of the Assembly, Parliament is certainly sovereign. Therefore, when you emphasise the word that the provision says 'may'—Parliament may abolish—I think that it is reading too much into the Constitution. Even Parliame.it would be inclined to uphold the wishes of the Assembly. But the Government in between cannot scuttle the Assembly's resolution and cannot even fail to move a resolution. This is a grave violation for which there ;'s no explanation. I am not going into the privilege issue and all those issues that have been raised here. This is not the forum for it. I hope that in his reply the Minister would come forth more fully and elucidate and clarify Government's position clearly.

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SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): I am happy to hear my learned colleague, Mr. Ad-vani, when he says that his own party members did not vote for the resolution that was passed by the Andhra Assembly. I would also remind him when that party gets a majority to what extent it can go to curb opposition. In 1977, when his party came to power, they summarily dismissed our party Governments in all the States. Was there any justification for that dismissal (Interruptions) What did they do in 1973? They dismissed all the Governments in which were in majority in the Assemblies, and everything was demc-l'shed . . • (Interrulitio?is) When it came to implement he resolution cf this House—a resolution was passed in this House against their leader, and he as a Minister said, I am not goi"^ to implement that resolution of Rajya Sabha in which his own leaders. M >-rarii Desai and Charan Singh, were indicated. That is the type of propriety. Now coming to the constitutional aspect, there is a second House in J&K. Have they abolished is? Have they come forward with a piece of legislation, with a resolution, to us? (Interruptions)

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): What is the relevance of it here?

SHRI HANSRAJ BHARDWAJ; This is their face. Now I am reminding of another thing. When this actor assumed power in Andhra, people expected he will do something for the people. But he did not build anything. The Law Minister was right when he said th it we have taken the proper decision... (interruptions).

> MR. DEPUTY CHAIRMAN: Please ce. Please sit down. Mr. Mr. Reddy, i. (Intern -ten. Here you criticise the ig j arty. But where yo.u are the i g I arty you have to listen to the other si:le. Whatever you wanted to say, yov have said; now have patience and he ir the other side also. You are thf¹ ruling party in the State.

1 P.M.

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श्रो है इसे मोहन निगर(मध्ये अदेश) : उत्तमक्त महोदयः जिल्लाम् नुगः डीयर्ता के व रेमें (क्वक्वान)

आरो उत्तासितः सारी वर्ते कह दी। क दुन तीब लाकहते हैं। स्राप बैठ जड़िये।

SHRI HA::3EAJ BHARDWAJ: I speak of the realities. What were the decisions taken by the Chief Minis Afer all this Government re presents the people of India. They have to take decisions in consonance with national unity and integrity. (In When terruptions). the Chief Minis demolishes all democra institutions. the Government tic India has to, take a correct decision. Kindly see what decisions he has taken. First he decided to reduce the age of retirement of Government servants from 58 to 55 because we had taken the other decision. Then he said that all zila parishads should be abolished. Now Now he says that the Second Chamber should be abo lished. .. (Interruptions).

SHRI ERA SEZHIYAN: On a point of order. The Hon'ble Member can

say anything. But he cannot use those words while speaking about the Chief Minister.

matter of urgent

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MR. DEPUTY CHAIRMAN: When you criticise, some Members are restrained; others are not. I have already said. Do tiot take down those references which he has made to the Chief Minister

SHRI HANSRAJ BHARDWAJ: People of this country must know where they are leading the country today. Whoever is opposing us is approached, throwing the ideology to the wind. Any Party opposed to the Congress (I) Party is approached. There is no question of ideology. Whether it is Lo,k Dal or BJP or Janata where is the commitment to ideology? All joined together. Now they are talking of Centre-State relations. I wish they could project their case before the Sarkaria Commission. We will welcome that because we have appointed that Commission. But they are not moving the Commission, but are mo.ving Calling Attention Motions here. Do they forget that we have the majority of Members of Parliament from that very State?

Their will should be reflected in the decision taken by this Government. Are we not representatives of Andhra Pradesh? Do you want the MLAs to-be supreme and 42 MPs to be nobody? (Interruptions). Today they decide abolition of State legislature. Tomorrow they will decide not to send their representatives here. But instead, they will say; "We will send our Ambassadors to New Delhi". And these Ambassadors will be living in Andhra Embassy, Mysore Embassy and West Bengal Embassy. This is what they want. They want this country to disintegrate. That is why they have all come together.

Now co.ming to the Constitutional aspect, the Legislative Assembly can % certainly move a Resolution as they have done. But the legislative competence lies only with the Parliament. A decision cannot be dictated by the Assembly. I would, therefore, urge

^{***} Not recorded.

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SHRI R. RAMAKRISHNAN

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upon the Law Minister to treat their decision as mala fide. The Janata Party and the BJP have no following of the people there and that is why they are touching the feet of NTR.

Nadu): Mr. Deputy Chairman, this is a matter for very calm consideration. It is not a matter on which we should get emotional. This is matter which, as my friend Shri Mohauan said, affects the powers of the SI visa-vis Parliament and the Central Government. It is very clearly enshrined in the Constitution that a State Assembly by a Resolution under articles 168 and 169 of the Constitution can seek abolition of the Legislative Council and the Legislative Assembly has passed such a Resolution. It also says, "Parliament may ___ ". It is a matter only for the legal and Constitutional experts to say whether "may" will also mean 'shall". In my opinion, the word "may" has been interpreted by the courts as "shall". But, in this particular context, whether "may" will also mean "shall" is a matter for being settled by courts or by some Constitutional authority. But the entire controversy is such a delicate one that it should be rather sorted out by direct talks either by the Government with the Chief Minister of Andhra Pradesh or by other method rather than taking these some issues to the streets or something like that.

Sir, during the discussion on this Calling-1 thought that larger Attention Motion, issues like the bicameral system, which is there in our country, will figure in the debate because this is a matter which was discussed in detail by the founding-fathers of our Constitution and they have found that the bicameral system is eminently suited to our country and, therefoie, our Constitution itself says that Parliament means both the Houses, that is, Rajya Sabha or the Council of States, and Lok Sabha or the House j of the People. But, as far as this

issue of having a Council in the Stats is concerned, I think that this is a matter which should be best left to the Slate itself. There are several reasons why there should be two Houses and, Sir, as far as our Stale is concerned I would like to state that even our respected leader, the late Perarignar Anna, who was a Member of this House, had, no more than one occasion, expressed his opinion that there should be two Houses of Legislature. Even in the States, Sir, particularly in the local bodies, the teachers, graduates special interests, are represented, and whatever all these arguments will hold good for them will also hold for this. Farther, there are many other reasons also for having this which I will not enumerate in detail here. The din and bustle of debate in one House will give a different direction to the issue under consideration and a new interpretation will be given. But I think the House can be a protective armour for special interests and there are other reasons also. But one thing is there which is not clear from the honourable Minister's reply, particularly para 7 on page 4. I think the reply should have been more specific. There were certain reasons, in December, 1956 when the Andhra Pradesh Legislative Assembly passed a resolution or in 1957, when Parliament passed the Bill for the creation of the Council, for this and these were the reasons which he has mentioned for the creation of the Council. He has said that these reasons hold good. But he should have been more elaborate and. I wish his advisers had gone through the Constituent Assembly debates carefully and they would have been able to incorporate them in this statement here for the benefit of all the Members of the House. However, Sir, I would conclude by quoting what Sardar Hukam Singh, who was the Speaker of the Lok Sabha and one of the Members of the Constituent Assembly, said in article 148. When it was regard to introduced, he brought forward an amendment and I will just read out the relevant porIShri R. Ramakrishnan] tion which will settle the matter. He has said:

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"Now, with this clause, I must point out, large discretions for the Parliament or for the party/"—I am quoting him, Sir— "....in power for using this procedure capriciously and at any time it likes is not warranted. Why should this be left to the whims and caprices of the party that whenever it sees that the Legislative Assembly is not- suitable to it, it may eliminate or abolish the Second Chamber and whenever it sees that it is desirable, or that the Legislative Assembly is not-prepared to co-operate with it then it may create a Second Chamber so easily as is sought to be done?"

Then, Sir, the most important thing is this which I would like to quote: "In my opinion, we should not allow these changes to be made so easily. Once a Second Chamber is created, it should not be easily abolished."

This is what Sardar Hukam Sir.gh. as a visionary, had seen and had said.

Before concluding, Sir, I would like to say one thing. The people of Andhra Pradesh voted a certain Government to po.wer and they have a very massive majority. Even there, I think, it is only because of some obstructionist tactics which were there in he Council that this has been resorted to and even the Congress (I) Members, who are in a majority in the Legislative Council there, have said, "We will not make it a House of permanent obstruction, but we will co-operate with you." And it is very clearly enshrined in our Constitution that where both the Houses do, not agree on an issue, by means of a joint sitting of both the Houses, it can be settled where the Lower House's will automatically prevail. Bui Sir, when this cooperation is coming forward, I think, perhaps there is reason for some rethinking on this issue. I think it is purely a matter for the people of Andhra Pradesh to consider.

On final point, which is a Wchaical point, I would like to submit. I would like to know whether the Resolution of the House was communicated by the Chief Minister only to the Government of India or whether the Speaker of the Andhra Pradesh Legislative Assembly also communicated it to the Speaker of the Lofe Sabha and the Chairman of the Rajya Sabha. Thank you, Sir.

SHRI INDRADEEP SINHA (Bihai): Mr. Deputy Chairman, Sir, the very fact that the Legislative Council has not bean provided hi the Constitution for all the States of the Union, this :ates that a Second Chamber or a Legislative Council war- not thought to be an unavoidable part of the system, of parliame4iary democracy at the State level. The State Councils with the Rajya Sabha heeause our Kajya Sabha is a Council of States. 'Here representatives States e Cytae and they constitute Second a Chamber of Parliament. Now, our States are mostly unlingnai, of pe.ple speaking one language. There a Secend Chamber like the Rajya Sabha is not all necessary. As a matter of constitutional experience in our country but the world only shows that Second Chambers. over unless they are constituted on the bas is of giving representation to Statesunless this basis is ad-jpted-Second Chambers tend to be conservative and they tend to delay or thwart pro gressive legislation. That is why, de mocratic opinion all over the world demands the abolition of the Second Chamber where a second Chamber is not considered necessary en the bus's al. Comof multilingual oris position of the State c< i

Now, going through the statement plated here by the Law ter, and particularly listening t just delivered by my tend,, v.ho has not thought it necessary oth-stay in the House to listen what others have to say, now they betray a

very, 1 should say, disquieting trend. The 'trenus is ihat 'the ruiing pai ty do es not want to tolerate any opposition. The irend is one of authoriiarian.sm. My friend refe.red to the Janata Gov dismissing ernment State Govern ments even where those Governments majority in the Assemb lies. That was a wrong step. Our party . opposed it even at mat time. But rr.ay I remind my hon. friend on the., other side that the first crime of this type, the first m.stake of this type, was committed by them when they dis missed the Government of Kerala which had a majority in the Assembly of Kerala in 1959. In 1:1, jYney d Tney started missed it. this democratic practice. The Janata unfortunately, Government, followed suit. They should no,- have done so. And then in 1980 thy > did '.he same Again, the Ajsemblies dissolved. So this is a growing trend towards authoritarianism.

Calling Attention

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Now, in this case we are particularly concerned about Andhra Pradesh, because here the State Assembly has almost unanimously recommended the abolition of the Legislative A > A if that Assembly were Council. itself, it would have soverign Now it is for Parliament to abolished it. honour it, to respect the opinion of the State And, I think, Assembly democratic constitutional practice demands that Government should not stand in between Parliament and the Assembly of As-dhra Pradesh. The Government should place the matter before Parliament aid let the Parliament discuss and take a decision. It is very unfortunate that the Government of India and the Law Minis'er have taken themse lves the resor-isib'l tv to rejec<:; that Resolution. (Time bell ring ■) It cannot be rejected thii way. I dire say that the rejection by Shri KausV,' is not the final rejection, and the fiml verd'ct in th's case also will be pivet by the people of Andhra. Our friends on tha s'e rre soyi"K th-t they hrve with them the majority of the members of the Lik Sabha elec'ed from Andhra Pradesh. Tomorrow

they may not be there. If this is the ai.' ae of the Government towards the people of Andnra Pradesh, towards tne opinion of their exected representatives, towards tne Government which they have put in power, then certainly the people of Andhra Pradesh will see that they do not send representatives to Parliament who will support such a wrong stand, such an undemocratic stand. So, I would request the Law Minister to give a second though., to reconsider the issue. If it cannot- be decided today, let him take time. Let him discuss it with the Prime Minister or with his Cabinet. But, in no case, the recommendation of the Andhra Legislative Assembly should be rejected.

MR. DEPUTY CHAIRMAN: Mr Minister.

SHRI SHRIDHAR WASUDEO DHABE: I wanted to speak. The convention is that one person is allowed from each

MR' DEPUTY CHAIRMAN: I am· following the practice.

SHRIDHAR WASUDEO DHABE; So far as the other troup is concerned, they will be allowed. An additional, person from this group is also allowed, as per the arrangement as there are different poLtical parties in one group.

SHRI JAGANNATH KAUSHAL: _ Mr. Deputy Chairman, Sir, I have heard with great attention the remarks made and the observations made by various hon. Members. I am drawing the. attention of the House to this matter that the Calling Attention was only for one purpose because Mr. Sezhiyan wants only one question to be answered. Shri Advani wants exactly that matter to be answeefl which Shri Sezhiyan does not want to go In'o. Various Members sne;ik and they have their own manner of saying thing-s. May I say what the Calling Attention is? The 'Calling At-

tention is to draw the attention of the Minister to the Resolution passed by the Assembly and the Government's reaction "thereto. That is why Shri Advani said that I could say, "Yes, know that a Resolution has been ed and our reaction is that we do if You think that that is i ... ury way of drafting a statement, I do not mind.

SHRI LAL K. ADVANI: I wanted something, much more. But that is the precis

SHRI JAGANNATH KAUSHAL: Let me start with what the first speaker Mr. Sezhiyan said. He said that I have only one question to .vex. He was not concerned with the reasons which weighed either with the Andhra Assembly or with the Government, He said. "No, 1 am not erned." He said, "I want to ask only one question. Read the Article. The Article talks of Parliament only. Where have you come in?" This is the

• ition he wants me to answer. I thought I had given a categorical answer to this very question i:i the four pages which have been drafted by me and the answer is obvious and I repeat it. After passing the Resolu tion, the Chief Electoral Officer' and the Pricipal Secretary of Andhra Pra desh approached us by saying. have quoted it in my statement "It is requested that please immediate action may be taken to undertike legislation der Article H59.' So, the Government I'idia has to undertake legislation. That is why the Government India comes in. What my friend is suggesting simply passes my compre hension completely. Govern ment should undertake a legislation in which the Government does not believe. I should, draft a Bill with do not agree. I should

a Bill and bring it before Parliament saying. "Please kill this Bill. I am not agreeing." We have to be practical.

How are legislations brought before Parliament? The Legislative List says: "These entries confer powe- on Parliament to pass legislation." Now, does a legislation come before liament? It is either by a non-official Bill or by an official Bill. Similarly, I have said so and you have all agreed that the only way when Parliament could get power to either create or abolish a legislative council that firstly of that State Assembly should the pass a Resolution. The moment passes a Resolution, the power comes Parliament to initiate legislation. to Now, for initiating legislation, the Government has to come forward or the non-official Members have tocome forward. When they approach the Governm 11, the Government will look into the whole matter, and we thought that we don't agree, it is still open it is still open to any of you ring forward a legislation. And for the information of the whole House one non-official Bill has already been introduced in this House 'for this very purpose; most probably, my friend. Shri Satvanarayan Reddy has himself introduced

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SHRI. ERA SEZHIYAN: It will come five vears later.

SHRI JAGANNATH KAUSHAL: How am I concerned? (Interruptions). I am not yielding. I am on a very trite question of law, propriety and how the Constitution is working, how the Parliament functions, because the whole argument of Mr. Era Sezhiyan was that we are coming in between the Assembly and the Parliament, I say, all right; the non-official Bill is with you: pass

SHRI- SHRIDHAR WASUDEO DHABE: Have you the executive power to reject a Resolution?

SHRI JAGANNATH KAUSHAL: Of course. yes, that is our stand.... (Interruptions). If you go on interrupting me how can I proceed? My respectful submission to the House is it is open to hon. Members to have their own views; and it is also open for me to have my own views. Would you permit rhe to express my views you may not agree; it is your right not to agree; you don't agree mostly with what I say and I equally don't agree

with what you say, and the reason is too obvious. We are sitting on opposite benches. Therefore, what I am trying to put before the House is my point of view, the Government's point of view, and the Government's point of view is, undoubtedly, by the passing of a Resolution by the Andhra Pradesh sembly, Parliament was clothed with, the authority to pass a legislation if Parliament so liked-the words are 'Parliament may' and they have asked Government to initiate legisla-1. We have told them: "Sorry, we don't agree with you; therefore, we will not initiate It." But we never objected to the introduction of non-official Bill either in this House or in the other House. Again, the House may ee but I never objected to it. 1 could have said: What is the use of this Bill: we have already rejected it; ; we have the majority why are you wasting the time of the House?" I didn't take up that attitude, nor have I taken that attitude in the Lok Sabha where also a nonofficial Bill is introduced. My respectful submission to the House is, we have not usurped any power which does not belong to us. We are only exercising the power which vests with us, and the power is, if we agree with a Resolution, we will come forward with necessary legislation; If we don't agree surely we cannot come with a legislation with which we don't agree. It passes my comprehension as to how aftiall I come with the Bill with which I don't agree. I don't agree with rationable of the Bill: I don't agree with the philosophy of the Bill. Therefore, I cannot come.

The other thing, probably, which had mentioned. There' was a deliberate drafting of the present Constitution no duty cast on the executive was as it was east in the predecessor of 169. I had mentioned that cJe in . the predecessor of this article, was cast on the Secretary of Srate to come to the House of Commons and tell them what they are going to do. No such duiy is cast on us. The only duty is, if we agree we will come forward. If we do not agree, we will initimate them. We told them,

we are not in agreement. But I am prepared to concede that the Resolution of the Andhra Pradesh Legislative Assembly has not been exhausted. by the mere refusal on the part of the Government of India. That Resolution holds good. Parliament has the power. Parliament can, if they like, on the basis of this Resolution, vote for the abolition of the Council. But I must say .to Parliament 'We are not coming forward because we are not in agreement.'

I never wanted to go into these mat ters. But one hon. Member said 'I impute motives to the Central Gove rnment'. I am sorry) if motives have to be imputed, I think, these motives we should impute to ihe Andhra Pra desh Government, to the majority part there, Otherwise,--my friend, Mr. Advani was very fair; he said,' al though, I am a loser; I want something more, some more light, some sons and so —I think. it will be .very interesting to know the composition of the Legislative Council there. It is very interesting. It is wrong to say that we are trying to have a mala fide motive and so on. In fact, the shoe is on the other foot. And may

mention now----(.Interruptions) Please have the patience to listen to me I am not yielding.

As I said, the position in the Legislative Council is Congress I, 56, Bharatiya Janta Party 6, Telugu Desam 5, Independents 5, Progressive Democratic Front 4 C.P.I. 2, National Democratic Front 4. C.P.I. 2. National Demo-1. The total is 82. Eight seats are vacant. Nobody would say that this is a very innocuous Resolution which they have passed. Bringing forward of the Resolution is politically motivated. (Interruptions)

SHRI B. SATYANARAYAN REDDY: It is the right of the Assembly. The Assembly has the right to pass the Resolution. (Interruptions')

SHRI LAL K. ADVANI; At least, the Telegu Desam Party has this in its favour that it. was committed to the electorate in his manifesto. It said-in its manifesto that if they come to power.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): It is not there in the manifesto.

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SHRI JAGANNATH KAUSHAL: I should correct Mr. Advani. It was not there in their election, manifesto.

SHRI LAL K. ADVANI: I stand corrected there

SHRI JAGANNATH KAUSHAL: *I* never wanted to go into these matters at all.

(Interruptions)

SHRI DINESH GOSWAMI (Assam): Sir, the hon. Minister has said that the Resolution of the Assembly is motivated.

SHRI JAGANNATH KAUSHAL: I have not said so.

SHRI DINESH GOSWAMI: It is there in the record. I am sure, ... (Interruptions)

MR. DEPUTY CHAIRMAN: You have not heard him properly.

SHRI JAGANNATH KAUSHAL: It is far from me. ..(Interruptions) May I have the attention of the House? It is far from me to cast any reflection on the Assembly.

SHRI DINESH GOSWAMI: That is true.

SHRI JAGANNATH KAUSHAL: But it is always open' to ms to say that the ruling party there in bringing this worward... As I said, I did not want to go into the reasons. In this respect, Shri Sezhiyan said 'I am not concerned with the reason'. (Interruptions)

SHRI B. SATYANARAYAN REDDY: You must respect the wish of the Assembly. You are the Union Law Minister. Why do you cast aspersions on the sovereign wish of the people?

SHRI JAGANNATH KAUSHAL; In regard to the sovereignty part I will

come in a second. As I said, I never wanted to go into the reasons, because I say 'The Resolution has been passed; we do not agree with the Resolution and, therefore we will not bring forward any Bill'. As a matter *ol* fact, the argument is much simple. We are not agreeing. If somebody...

SHRI B. SATYANARAYAN REDDY: What is the reason?

SHRI JAGANNATH KAUSHAL: I can go on and on because hon. Members have spoken on many matters. But I think I should concentrate only *on* the salient points.

Now somebody read here, where a second House is created that stands on a different footing from that House which was not created in pursuance of the resolution of the Assembly. You know, what has happened? There are six instances, I have mentioned them. Now I will only mention them in little detail for the benefit of the House.

West Bengal Legislative Assembly passed a resolution for abolishing the Upper House, Central Government agreed.

SHRI K. MOHANAN: Why?

SHRI B. SATYANARAYAN REDDY: Give reasons.

SHRI JAGANNATH KAUSHAL: Is that the way to listen? The Punjab Legislative Assembly passed a resolu tion please abolish it, we agreed. The Andhra Pradesh Legislative As sembly passed a resolution in 1956, please create a House for us, we said all right, and created a House. Then U.P. Legislature passed a resolution, abolish the Upper House, we did not agree. Bihar Legislature passed a refolu'ioT... (.Interruptions)- Mr. Ad vani, we can't go on arguing. I am just giving the facts. Bihar passed a resolution, we did not agree. U.P. passed a resolution, we did not agree Punjab again passed a resolution, please create, we did not agree. The reason is quite obvious. (Interruptions). P,ease do not confer such a power on anybody howsoever sove-

reign it may be to create a House or to destroy the House. That is why the founding fathers said: Powers will be with that Assembly to clothe Parliament to pass a law, but finally, the Parliament will decide and Parliament will only decide by way of either a non-official Bill or an official bill, but please, do not tell me that 1 should bring a Bill and I should kill the Bill, that I should ask the Parliament that I am bringing the Bill but you please outvote it. I am afraid, this will be totally an unacceptable proposition, but now I need not go into other matte:s. One Law Minis-" ter has said that he agreed with the policy, another Law Minister said that it is totally optional, but nobody is now disagreeing that it is not obligatory on us to come to the Parliament if we do not agree with their reasons. And we have been trying to find rational reasons in order to agree, but we have not been able to do so. Thank you.-

STATEMENT BY MINISTER

Re. Attempt ors the Life of Shri Darbara Singh former Chief Minister of Punjab

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUB-BAIAH); Mr. Deputy Chairman, Sir. I am extremely sorry to inform the House that a cowardly and dasterdly attack was made on the former Chief Minister Shri Darbara Singh.

Shri Darbara Singh had gone to Kasha Ghat at Nangal, Ropar District, Punjab, in connection with the immersion of the bodyof Sant Har-khowal who had recently passed away. About 400 to 500 persons had reportedly collected for the ceremony.

One person fired at Sardar Darbara Singh but the latter escaped unhurt. His gunman and another policeman of the escort party opened fire. A polic* Inspector who had apparently seen the assailant, fired as a result of which the assailant was injured and hi* weapon fell to the ground. The assailant was ove.powered and arrested. It is reported that six persons have been injmed including me assailant.

1984-85-General

Discussion

Sir, Shri Darbara Singh escaped unhurt and the whole House will join me in condemning the dastardly aUaCk made on Shri Darbara Singb.

SHRI ERA SEZHIYAN (Taa.ii Nadu): Sir, I unequivocally and stro.ijly condemn the' attempt at ass^ssma-tion...(Interrdp.ijit;'). Yes> yes, I am saying the attempt. We co ide.nn very strongly this move to a.-s.ssi-nate the ex-Chief Minister and we are very happy that he was sav^d.

But, Sir, this raises the whole question of law and order situation in Punjab and Haryana where vio.ence has become a way of life and the respective Governments have not ye. been able to bring normalcy and peace and harmony among different sections in Punjab. It has been allowed lo go adrift for quite long. Anyhow whosoever has been made the target, the Government should take very strong measures to bring normalcy and harmony and ensure safety and security not only to the politicians and ex-Chief Minister but to the entire people of Haryana and Punjab who desire better harmony and peaceful conditions.

Therefore I condemn this attempt at assassination and I join the Home Minister and also feel happy that his life was saved.

SHRI K. MOHANAN (Kerala): Mr-Deputy Chairman, Sir, my party also unequivocally condemns this treacherous attempt to murder Mr. Darbara Singh. Last day there was an attempt on the life of the Deputy Speaker of Haryana. We condemn all these attempts and this type of assaults on respectable leaders of our country. I join in the concern «• pressed by the hon. Home Minliiter in this House and ask the Government to take stringent steps against the miscreants without delay and without any loopholes.